

Independent Air Operators

*1171. Shri Basumatari: Will the Minister of Transport and Communications be pleased to state whether independent Air Operators have to take export permits, Reserve Bank customs clearances and deposit cost of aircraft in cash or security prior to undertaking any foreign charters?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I lay on the table of the Sabha a statement giving the requisite information

STATEMENT

A licence under the Export Trade Control Regulations is necessary for the export of aircraft, accessories and parts thereof on non-scheduled flights irrespective of whether these are operated by scheduled operators or private non-scheduled operators. The only difference is that licences to non-scheduled operators are granted against a bond (with bank or insurance company surety) to the extent of 25 per cent of the value of aircraft, accessories etc., to be utilised on the non-scheduled flights. No cash deposits are required to be made by the operators.

2. There is no distinction made between non-scheduled flights operated by scheduled operators and those operated by non-scheduled operators in the matter of customs and Reserve Bank clearances. Both have to comply with the normal requirements regarding customs clearance and clearance from the foreign exchange angle, wherever required, under the Rules.

National Park in Punjab

*1172. Sardar Iqbal Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of Central Government's assistance to the National Park in the Punjab during the period of the Second Five Year Plan; and

(b) what progress has been made towards the establishment of the Park in that State?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). As far as the Government of India are aware, during the first 3 years of the current plan period the State Government have not taken any steps to set up a National Park in the State. They have, therefore, not asked for any Central Assistance.

Manufacture of Diesel Engines

*1173. Shrimati Benu Chakravartty: Will the Minister of Railways be pleased to state:

(a) the terms and conditions on which foreign collaboration is being permitted to Tata's and Birla's in the manufacture of diesel engines for the railways,

(b) whether private foreign capital is going to enter in joint ventures in this industry,

(c) the amount of foreign and Indian capital to be floated,

(d) whether any royalty and repatriation of profits clause has been incorporated, and

(e) if so, the details thereof?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Proposals received from the firms are under technical and financial examination. No decision in respect of terms and conditions on which the foreign collaboration is to be permitted has been taken so far.

(b) to (e) In view of the position as explained in (a), these do not arise.

Aeronautical Inspection Organisation

*1174. { Shri A. K. Gopalan:
Shri Kadiyan:

Will the Minister of Transport and Communications be pleased to state:

(a) what are the functions and duties of the Aeronautical Inspection Organisation of the Civil Aviation Department,

(b) whether there is an office of the Aeronautical Inspection Organisation at the Hindustan Aircraft Ltd, Bangalore and if so, since when;

(c) whether this organisation is responsible for coordination of repair, overhaul and manufacture of airframes, aero-engines and spare parts of air crafts belonging to the civil and military, and

(d) if so, under what terms and conditions?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Sir, I lay a statement on the table of the House giving the requisite information [See Appendix III, annexure No 106]

(b) Yes, Sir, Since 10-1-1940

(c) Yes, Sir

(d) 'Civil aircraft' are inspected in accordance with the Indian Aircraft Rules 1937, as part of the normal duties of the Director General of Civil Aviation 'Military aircraft' are inspected under an arrangement with the Ministry of Defence Inspection charges at agreed rates are payable by the Defence Ministry

Manipur State Transport

*1175 Shri L. Achaw Singh: Will the Minister of Transport and Communications be pleased to state-

(a) whether it is a fact that the Accounts of the Manipur State Transport have not been audited since 1952-53, and

(b) if so, the reasons thereof?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No

(b) Does not arise

Tobacco

*1176. Shri Bibhuti Mishra: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have taken any constructive steps to improve the

variety of Indian tobacco to produce good quality cigarettes during the period 1957 to 31st January, 1959, and

(b) if so, with what result?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes

(b) A statement is placed on the Table of the Sabha [See Appendix III, annexure No. 107]

Surplus Rice in Madhya Pradesh

*1177. Shri N. B. Maiti: Will the Minister of Food and Agriculture be pleased to state:

(a) whether he is aware of the statement reported in *The Statesman* of 14th February, 1959 Delhi Edition, Page 5, Col 6, to have been made by the Chief Minister of Madhya Pradesh at a Press Conference held at Bhopal on February 12, 1959 that there would be a surplus of nearly 500,000 tons of rice in Madhya Pradesh in the current year,

(b) whether in view of the above fact, he has allowed West Bengal Government to purchase some of their present requirements from Madhya Pradesh, and

(c) if not, the reasons therefor?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes, Sir

(b) No, Sir

(c) Surplus rice is being procured in Madhya Pradesh by the Government of India and paddy by the Madhya Pradesh Government themselves. The requirements of West Bengal will be met from time to time by making allotments from the Central Reserve or from the stocks purchased by surplus States

Lay out Plan of Kotla Mubarakpur

*1178. Shrimati Sucheta Kripalani: Will the Minister of Health be pleased to state

(a) whether it is a fact that the lay-out plan of Kotla Mubarakpur (New Delhi) is being drawn up; and